### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-38.

Dated: 0 DEC 1903

APPLICATION NO(s)

838 of 1993

MPPLICANTS:R.G.Savanur, Secretary RESFONDENTS: Sr.Supdt.of Post Offices, All India Postal Employees Union. Mangalore and Others. Chass-III & ED Agents, & Others.

- 1. Sri.V.Narasimha Holla, Advocate, No. 317, 12th-A-Main. Sixth Block, Rajajinagar, Bangalore-10.
- 2. Sri.G.Shanthappa, Addl.Central Govt.Stng.Counsel, High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 30-11-1993.

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm\*

# CETRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

#### O.A. NO.838/93

#### TUESDAY THIS THE THIRTIETH DAY OF NOVEMBER 1993

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

- All India Postal Employees Union, Class III and E.D. Agents, Karnataka Circle, Headquarters, No.33, P&T Quarters, Rajajinagar, Bangalore-560 010, by its Secretary, Sri R.G. Savanur.
- Sri Balakrishna, Postal Assistant, Farangipet Sub-Post Office, PIN574 143.
- Mrs. M. Shakunthala, Postal Assistant, Mangalore.
- Smt. Shashikala, Postal Assistant, Mangalore Head PO, PIN:575 001.
- 5. Rathnakay Postal Assistant, Gorur.
- 6. Dayananda Shetty,
  Postal Assistant,
  Mangalore Head PO,
  Mangalore-575 001.

... Applicants

[By Advocate Shri V.N. Holla]

v.

- 1. The Senior Superintendent of Post Offices,
  Mangalore,
  Dakshina Kannada District.
  - The Chief Post Master General, General Post Office, Karnataka Circle, Bangalore.
  - The Director General of Post Offices, Department of Posts, New Delhi-1.

- 4. Union of India by Secretary, Ministry of Communications, New Delhi.
- 5. The Secretary,
  Ministry of Finance,
  Government of India,
  New Delhi.

... Respondents

[By Advocate Shri G. Shanthappa Addl. (tentral Government Standing Counsel]

#### ORDER

## Shri Justice P.K.Shyamasundar, Vice-Chairman:

1. We have heard both sides in this case. All that we could have given and probably would have given in the light of an earlier order, the Government itself has endevoured to grant the hour, necessary relief as seen from the Government Order, a copy of which is produced before us today by the learned Standing Counsel. We direct that order be placed on record. In the light of the same regard being had to the fact that the grievance of the applicant has since been remedied by the Government itself we find it unnecessary to pursue this matter further and hence we dispose of this application as having become unnecessary. The learned Standing Counsel is permitted to file memo of appearance on behalf of the respondents.

Sch

MÈMBER[A]

RUE COPY

VICE-CHAIRMAN

SENDON CEEDER

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Consideration